

Learned counsel for respondent No. 1/State submits that respondent No. 2 was contacted by the police authorities and she is agreeable to receive a compensation of Rs. 3 lakhs and on that condition if the sentence of the petitioner is reduced and/or granted benefit under the Probation of Offenders Act, she has no objection.

We direct the certificate to be placed on record within three days. The custody certificate stating as to what is the quantum of sentence served as on date, pre-conviction and post-conviction and remission earned if any, should also be placed on record within the same period of time.

Arguments concluded.

Judgment reserved.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)